

V. Transport Equipment (38)

1	2	3	4	5	6
36. Railway Wagons		Th. Nos.	12.1	13.0	(+) 1.4
37. Commercial Vehicles		—do—	57.4	96.8	(+) 11.0
38. Cars		—do—	33.1	74.2	(+) 17.5
39. Jeeps		—do—	14.1	25.2	(+) 12.3
40. Motor Cycles		—do—	90.3	181.9	(+) 15.0
41. Scooters		—do—	155.4	322.2	(+) 15.7
42. Mopeds/Scooters		—do—	71.8	413.9	(+) 42.0
43. Three Wheelers		—do—	17.5	43.5	(+) 20.0
44. Bicycles		—do—	3736.3	5892.5	(+) 9.5

VI. Misc. Manufacturing Industries (39)

45. Clocks		Th. Nos.	312.9	229.0	(—) 6.1
46. Wrist Watches		Mill. Nos.	4.6	5.5	(+) 3.6

Production and Utilisation of Natural Gas

89. SHRI K. PRADHANI: Will the Minister of PETROLEUM be pleased to state:

(a) whether Government have a proposal to pay greater attention to the production and utilisation of natural gas;

(b) if so, the target set in Seventh Plan for the production of natural gas;

(c) the programme proposed to be implemented for the utilisation of natural gas in the above Plan period; and

(d) the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA): (a) Yes, Sir.

(b) to (d). The Seventh Plan has not yet been finalised. The target for production of natural gas and details of the programmes for its utilisation would be firmed up only thereafter. However, it is proposed to utilise the gas for meeting the feedstock requirements of fertilizer & petrochemical plants—for extraction of LPG and for power generation.

Export of Crude Oil

90. SHRI CHINTAMANI JENA: Will the Minister of PETROLEUM be pleased to state:

(a) the total quantity of crude oil exported during the last three years year-wise and the amount earned;

(b) the names of the countries to which it was exported;

(c) the agency through which the export is being made;

(d) whether there is a great demand of our products in foreign countries; and

(e) if so, the likely export of crude oil during the year 1985-86 both in terms and quantity and value?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA): (a) The quantity of crude oil exported and the foreign exchange earned during the last three years is given below:

Year	Qty.-'000 Tonnes	Value Rs./crores
1982-83	4552	1063.37
1983-84	5522	1231.10
1984-85	6478	1565.16

(b) It is difficult to specify the countries to which these go as the transactions are with international oil traders.

(c) IOC is the canalising agency for export of crude oil.

(d) Does not arise as our products are mainly for domestic consumption.

(e) It is estimated that the export of crude oil during 1985-86 may be about 0.5 M.T. valued at about Rs. 140 crores.

Legal Aid Camps organised in States

91. SHRI CHINTAMANI JENA : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether legal aid camps were organised in different states during the year 1983-84 and 1984-85;

(b) the aims and objects of organising these camps and how far these camps are successful;

(c) the number and places where such camps were organised in Orissa during the said period; and

(d) the number of persons benefited ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : (a) According

to the information furnished by the Committee for Implementing Legal Aid Schemes, constituted by the Government Legal Aid Camps were organised in different States during years 1983-84 and 1984-85.

(b) The main aims and objectives of organising Legal Aid Camps are :-

(i) to create legal awareness among the people about their rights and benefits conferred upon them by social welfare laws and Governmental Schemes and measures;

(ii) to provide legal advice and assistance to the period at the Legal Aid Camps and also ensure assistance to them in revenue and other matters; and

(iii) to bring about settlement of disputes which have not gone to the courts because of poverty of the people involved.

The Lok Adalats are being held at Legal Aid Camps and even independently of such Camps in some States, such as Gujarat, Maharashtra, Tamil Nadu, U.P. and Orissa.

(c) & (d). During 1983-84, 102 Camps were held and 3708 applications for legal aid were received. During 1984-85, 115 Camps were held and 2135 applications were received. The details are given in statement I & II attached.

STATEMENT I

THE PLACES WHERE THE LEGAL AID CAMPS WERE HELD BY DIFFERENT LEGAL AID COMMITTEES IN THE STATE OF ORISSA DURING THE YEAR 1983-84.

Sr. No.	Name of Committee	No. of Legal Aid Camps held (As given by the Board)	Places/dates (As given in the Progress Report received from the Board)
1	2	3	4
1.	Sub-Divisional Legal Aid Committee, Athgarh.	1	i) Tigire/5.2.84. ii) Gopapur/2.3.84
2.	Bargarh Sdl, Legal Aid Committee.	4	i) Patherala/10.3.84 ii) Tulandi/11.3.84 iii) Bhukte/25.3.84